

MINUTES OF THE MEETING No. 7/12 dated 18.5.2011 (held on 20.5.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri S.K Aggarwal, DC(MSME)
3. Shri Nand Lal, DIPP
4. Shri A.K Aggarwa, Deptt. of C&PC(PC.Div).
5. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.6/11 for confirmation and confirmed and adopted the same without any change.

Case No M-24 NC No7/12 Dated 18.5.11 (held on 20.5.2011)	M/ s Nagar Haveli Perfumes & Aromatis, Mumbai F.No. 01/83/50/ 815/AM09/DES-IV RLA F.No.03/95/40/393/AM09 Lic.No.0310487431 dated 23.9.2008
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. Nil dated 18.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
1 Bromo Tridecane	1 Kg	Neodol	3.00 Kg
Trans-2-Octen-1-AL	1 Kg	1. Aldehyde C-6 Hexanal 2. Ethyl Vinyl Ether 3. Formic Acid	4.5 kg 3.2 Kg 5.00 Kg
Trans-2-Tridecen-1-AL	1 Kg	1. Aldehyde C-11 2. Ethyl Vinyl Ether	4.00 Kg 2.32 Kg
Trans-2—Doedecen-1-AL	1 Kg	1. Aldehyde C-10-Decanal 2. Ethyl Vinyl Ether	3.00 Kg 2.01 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-25 NC No.7/12 Dated 18.5.11 (held on 20.5.2011)	M/ s Grauer & Weil (I) Ltd, Mumbai F.No. 01/83/50/596/AM11/DES-IV RLA F.No.03/94/40/443/AM11 Lic.No.0310600870 dated 10.11.2010
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 20.5.2011, the Committee decided to correct the description of Export Item and Import Item to read as under:-

Export Item No.3

From	To
Zincbrite 360 Brightner (containing 60% Adduct of Hexamine with Epichlorohydrin & 2.5 Polycizer)	Zincbrite 360 Brightner (containing 60% Adduct of Hexamine with Epichlorohydrin & 2.5 Polysizer)

Import Item No.1 against the above export item:

From	To
Polyvinyl Alcohol (Polycizer -173)	Polyvinyl Alcohol (Polysizer -173)

The quantity and other description mentioned in the minutes of ALC M.No. 46/83 dated 16.2.2011 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 7/83-ALC1/2011 **MEETING DATE** : 18.05.2011

1	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.6.2011.			

2	Case No.: 22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda. On the basis of writen comments offered by the representative of M/o Steel dated 14.3.2011, the Committee noted since the firm has been repeatedly obtaining advance authorization, it was decided to advise the firm to apply for norms as per prescribed policy. For this purpose, the Committee decided to call for the Consumption figure of input materials against export of Silicon Carbide Refractories. A letter issued on 5.4.2011. Reminder issued on 30.5.2011. Accordingly the case may be re-listed on 18.5.2011			

	Case No.: 1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:7/83-ALC1/2011	Status: Case
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3			18.05.2011	Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda. The application was referred to Deptt. of C&PC(Chem.Div.) for providing the comments. U.O issued on 30.5.2011. Accordingly the case may be re-listed on 15.6.2011.			

4	Case No.:9/47/83-ALC1/2010	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00920/AM11/	RLA File :03/95/040/00003/AM11/	Lic.No/Date:0310568673 08.04.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm who were requested vide letter dated 8.3.2011 and 6.5.2011. Accordingly the case may be relisted on 15.6.2011			

5	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.6.2011.			

6	Case No.:7/11/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Rejected
	HQ File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041 07.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 5/1/2011 followed by reminder dated 4.4.2011. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

7	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.6.2011.			

8	Case No.: 33/23/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Deferred
	HQ File :01/83/050/00404/AM11/	RLA File :22/24/040/00009/AM11/	Lic.No/Date:2210010075 15.06.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 4.5.2011. As per request of TA, Committee deferred the case for four weeks to enable TA to examine. Accordingly the case may be re-listed on 15.6.2011.			

9

Case No.:3/51/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00994/AM11/	RLA File :03/95/040/00235/AM11/	Lic.No/Date:0310580858 28.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/20/2008-Ch.II dated 20.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Thiamethoxam 14.10% Lambda Cyhalothrin 10.6% (W/V) SC	1 Kg	1. Thiamethoxam Technical (100%) 2. Karate Zeon 250CS (22.8% W/W) (Lambda Cyhalothrin 22.8% W/W) 3. Reax 825E (Sodium Lignosulfonate Ethoxylated) 4. Rhodopol 23 (Hetero Polysacharide)	0.145 Kg 0.480 Kg 0.013 Kg 0.002 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.: 4/51/83-ALC1/2010		Party Name:EXCEL CROP CARE LIMITED		Meet No/Date:7/83-ALC1/2011 18.05.2011		Status: Case Approved	
	HQ File :01/83/050/00995/AM11/		RLA File :03/94/040/00257/AM11/		Lic.No/Date:0310581447 30.06.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/29/2010-Ch.II dated 12.5.2011 the Committee decided to approve the case on repeat basis as under:-							
	Export Item		Qty.	Import Item		Qty.		

Ammonium Salt of Glyphosate 71% SG	1 Kg	1. N-Phosphono Methyl Imino Diacetic Acid (PMIDA) 2. Hydrogen Peroxide (50% Strength)	1.117 Kg 0.438 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:32/51/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01023/AM11/	RLA File :04/24/040/00037/AM11/	Lic.No/Date:0410116441 19.08.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 24/5/2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.6.2011.			

12	Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.6.2011.			

13	Case No.:4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951 30.08.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.6.2011.			

14	Case No.:1/39/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00705/AM11/	RLA File :34/24/040/00128/AM11/	Lic.No/Date:3410027979 16.09.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.3.2011 issued by this office. Reminder issued on 6.5.2011. Accordingly the case may be re-listed on 15.6.2011..			

15	Case No.:74/51/83-ALC1/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/01065/AM11/	RLA File :03/95/040/00462/AM11/	Lic.No/Date:0310593146 21.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/48/2005-Ch.II dated 20.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tris(2-Hydroxyethyl)	1 Kg	1. Cyanuric Acid	0.534 Kg
	Isocyanurate		2. Ethylene Oxide	0.560 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:8/51/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00999/AM11/	RLA File :03/95/040/00477/AM11/	Lic.No/Date:0310593384 22.09.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Reminder issued on 30.5.2011. Accordingly the case may be re-listed on 15.6.2011..			

17	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.1.2011 and deferred consideration of the case for four weeks. Accordingly the case may be re-listed on 15.6.2011.			

18	Case No.:79/51/83-ALC1/2010	Party Name:LUK PLASTCON LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01070/AM11/	RLA File :50/24/040/00009/AM11/	Lic.No/Date:5010000397 01.10.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.5.2011.. Accordingly the case may be relisted on 15.6.2011			

	Case No.:20/51/83-ALC1/2010	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:7/83-ALC1/2011	Status:Case
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19			18.05.2011	Approved
	HQ File :01/83/050/01011/AM11/	RLA File :03/95/040/00402/AM11/	Lic.No/Date:0310596114 11.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/77/2007-Ch.II dated 26.4.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Quent 19 4,4-Biphenylene-bis [0,0-bis (2,4-Di-tert-butylphenyl) phosphonite]	1 Kg	1. Biphenyl 2. 2,4 Ditertiary butyl Phenol 3. Caustic Soda Lye (48%)	0.189 Kg 0.886 Kg 1.680 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:13/31/83-ALC1/2010	Party Name:COOL COSMETICS [P] LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/00561/AM11/	RLA File :04/24/040/00191/AM11/	Lic.No/Date:0410118260 25.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the verbal comments forwarded by Deptt. of C&PC(PC.Div.) vide their U.O.No. Nil dated 18.5.2011 the Committee decided to approve the case on net to net basis.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.:14/31/83-ALC1/2010	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.)on 5.1.2011 and defer consideration of the case for four weeks.. Reminder dated 30.5.2011 issued by this office. Accordingly the case may be re-listed on 15.6.2011.			

22	Case No.:15/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00563/AM11/	RLA File :08/24/040/00135/AM11/	Lic.No/Date:0810093398 26.10.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 10.5.2011 issued by this office. Accordingly the case may be re-listed on 15.6.2011..

Case No.: 13/51/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
HQ File :01/83/050/01004/AM11/	RLA File :03/94/040/00666/AM11/	Lic.No/Date:0310599378 29.10.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/63/2009-Ch.II dated 18.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
AQUAZINC WS 101 M (Containing 8% of Lugalvan HS 1000 Thiodiglycol Ethoxylate)	1 Ltr.	LUGALVAN HS 1000 (Thiodiglycol Ethoxylate)	0.08 Kg
AQUAZINC WS 101 R (Containing 3% of Triton QS 15 Polyether Sulfate)	1 Ltr.	TRITON QS 15 (Poly ether sulfate)	0.03 Kg
GINBOND 812 Electroplating Cleaner – (Containing 30% Polyvinyl Alcohol (Polysizer 173))	1 Kg	POLYVINYL ALCOHOL (POLYSIZER 173)	0.300 Kg
ZINCALITE CLZ 710 M (Containing 10% of Lugalvan HS 1000 Thiodiglycol Ethoxylate)	1 Ltr.	LUGALVAN HS 1000 (Thiodiglycol ethoxylate)	0.100 Kg
ZINCALITE CLZ 710 R Containing 10% of Triton QS 15-Chemical name – Polyether Sulfate	1 Ltr.	TRITON QS 15 (Poly ether sulfate)	0.100 Kg
STEELEX K 20 Electroplating Cleaner – (Containing 30% Polyvinyl Alcohol (Polysizer 173))	1 Kg	POLYVINYL ALCOHOL (POLYSIZER 173)	0.300 Kg
ZINTHOBRITE CLZ 937 BS (Electroplating Salt – Containing 10% Boric Acid)	1 Kg	BORIC ACID	0.100 Kg

CHROME CA SALT (Electroplating Salt – Containing 99% Chromic Acid)	1 Kg	CHROMIC ACID	0.990 Kg
SOLAR PPS – OH 8000 (Electroplating Reaction product – Chemical Name- 1(2Hydroxy-3-Sulphopropyl) Pyridinium Hydroxide, Inner Salt	1 Kg	1. EPICHLOROHYDRIN 2. PYRIDINE	0.528 Kg 0.405 Kg
SOLAR PME 900 (Electroplating Reaction product – Chemical Name – Ethoxylated Propargyl Alcohol)	1 Kg	PROPARGYL ALCOHOL	0.620 Kg
SOLAR PS (Electroplating Reaction product – Chemical Name – Sodium Propyne Sulphonate)	1 Kg	PROPARGYL ALCOHOL	0.300 Kg
SOLAR BBIS (Electroplating reaction Bis Benzene Sulphonamide)	1 Kg	1. Benzene Sulphonamide 2. Benzene Sulphonyl Chloride	0.587 Kg 0.660 Kg
SOLAR DEP 151 (Electroplating Reaction product – Chemical Name – N-N Diethyl-2- Propyne-1- Amine)	1 Kg	PROPARGYL ALCOHOL	1.98 Kg
SOLAR BMP 176 Electroplating Reaction product – Chemical Name – Propoxylated 2 Butyne 1,4, Diol)	1 Kg	BUTYNEDIOL	1.00 Kg
SOLAR BEO 252 (Electroplating Reaction product – Chemical Name – Ethoxylated 2 Butyne 1,4,Diol)	1 Kg	BUTYNEDIOL	0.990 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24	Case No.: 78/51/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
	HQ File :01/83/050/01069/AM11/	RLA File :17/24/040/00012/AM11/	Lic.No/Date:1710003554 29.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/33/2010-Ch.II dated 6.12.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Blend of Sodium Salt of Phenol	1 Kg	1. Phenol	0.376 Kg
	Sulfonic Acid Formaldehyde		2. Caustic Soda Lye	0.364 Kg
	Condensate 88% Minimum		3. Adipic Acid	0.110 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.: 46/51/83-ALC1/2010	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
	HQ File :01/83/050/01037/AM11/	RLA File :02/24/040/00141/AM11/	Lic.No/Date:0210150410 11.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/14/2009-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pretilachlor 50 EC	1 Kg	Pretilachlor Technical 95%	0.526 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 73/51/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
	HQ File :01/83/050/01064/AM11/	RLA File :03/95/040/00576/AM11/	Lic.No/Date:0310600872 11.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/20/2008-Ch.II dated 20.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.

26	Thiamethoxam 14.10% Lambda Cyhalothrin 10.6% (W/V) SC	1 Kg	1. Thiamethoxam Technical (100%) 2. Karate Zeon 250CS (22.8% W/W) (Lambda Cyhalothrin 22.8% W/W) 3. Reax 825E (Sodium Lignosulfonate Ethoxylated) 4. Rhodopol 23 (Hetero Polysacharide) 5. Printed Film	0.145 Kg 0.480 Kg 0.013 Kg 0.002 Kg As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

27	Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date:15.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Reminder dated 30.5.2011 issued by this office. Accordingly the case may be re-listed on 15.6.2011.				

28	Case No.:1/35/83-ALC1/2010	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/00647/AM11/	RLA File :08/24/040/00246/AM11/	Lic.No/Date:0810093951 19.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/14/2011-Ch.II dated 19.5.2011 the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent, (Lemonite BHU) (Assay 17%)	1 Kg	1. Aniline 2,5-Disulphonic Acid 2. 4,4-Diamino Stilbene, 2,2- Disulphonic Acid 3. Diethanolamine 4. Di Iso Propanol Amine 5. Polyethylene Glycol 6. Morpholine	0.057 Kg 0.060 kg 0.024 Kg 0.061 Kg 0.247 Kg 0.0080 Kg

		7. Cyanuric Chloride	0.061 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:40/51/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/01031/AM11/	RLA File :07/24/040/00334/AM11/	Lic.No/Date:0710075665 26.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/33/2011-PC.II dated 5.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Synthetic Rubber Adhesive – 21+/-2% Solids	1 Kg	1. Polychloropoprene Rubber 2. Phenolic Resin (Turpene/Alkyl Phenolic) 3. Magnesium Oxide 4. Ethyl Acetae 5. Methyl Ethyl Ketone 6. Toluene 7. Cyclohexane	0.1500 Kg 0.0600 Kg 0.0100 Kg 0.1100 Kg 0.1100 Kg 0.2900 Kg 0.2900 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

30	Case No.:5/39/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/00709/AM11/	RLA File :33/24/040/00010/AM11/	Lic.No/Date:3310017056 30.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/11/2010-Ch.II dated 19.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Clodinafop 15% WP (Piroxofop-proparyl (Clodinafop-Propargyl) 15% WP)	1 Kg	1. R-Hydroxyphenoxy Propionic Acid 2. Potassium Carbonate 3. 5-Chloro-2 3 difluoropyridine	0.114 Kg 0.193 Kg 0.094 Kg

		4. Propargyl Chloride 5. Cloquintocet - mexyl	0.055 Kg 0.038 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:39/51/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status :Case Approved
HQ File :01/83/050/01030/AM11/	RLA File :03/94/040/00774/AM11/	Lic.No/Date:0310604071 02.12.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 22.12.2010, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Release Liners (One Side Silicone Coated Paper) 60 to 65 GSM +/- 10%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Glassine Release Base paper in Jumbo Rolls of 60 to 65 GSM+/- 10%) relevant paper shall be used in export product	1.05 Kg
2.	Silicon Polymers 100% Solid) (Adhesive 910	2.1 gms/sq.meter of export
3.	Catalyst for Silicone (Platinum Catalyst)	0.021 gms/Sq.meter of export
4.	Cross Linker for Silicone (Cross Liner V 90)	0.0735 gms/sq.meter of export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:34/51/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01025/AM11/	RLA File :03/95/040/00457/AM11/	Lic.No/Date:0310604479 03.12.2010	Defer Date:15.06.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.6.2011.

33	Case No.:80/51/83-ALC1/2010	Party Name:ATUL LIMITED,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/01071/AM11/	RLA File :08/24/040/00244/AM11/	Lic.No/Date:0810094386 06.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/12/2011-Ch.II dated 19.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Red 168 (4,10-Dibromoanthrone) (Dye Content 95% min.)	1 Kg	1. Naphthostyrl 2. Caustic Soda Flakes 3. Sodium Nitrite 4. Cuprous Chloride 5. Sulphur 6. Bromine Liquid	1.664 Kg 0.561 Kg 0.708 Kg 1.664 Kg 7.974 Kg 0.650 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.:52/51/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/01043/AM11/	RLA File :03/95/040/00697/AM11/	Lic.No/Date:0310604859 07.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/10/2010-Ch.II dated 20.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	STEROCOPOL 100609 (Iso Decanol 6 mole Ethoxylate Propoxylate 9 mole ethoxylate)	1 Kg	1. Iso Decanol 2. Ethylene Oxide 3. Propylene Oxide	0.17 Kg 0.285 Kg 0.564 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:53/51/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/01044/AM11/	RLA File :03/95/040/00670/AM11/	Lic.No/Date:0310604867 07.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/69/2009-Ch.II dated 16.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	STERO NC 230 (Nonyl Phenyl poly Glycol Ether0	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.193 Kg 0.807 Kg
	STEROATED HPLF (S) (Formulated Product)	1 Kg	1. tri Decyl Alcohol 2. Ethylene Oxide 3. Lauryl Alcohol 4. Propylene Oxide	0.334 Kg 0.441 Kg 0.089 Kg 0.053 Kg
	STERO CO 150 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.459 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:47/51/83-ALC1/2010	Party Name:MV AGRO CHEMICALS	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/01038/AM11/	RLA File :35/24/040/00033/AM11/	Lic.No/Date:3510032228 09.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/2/2011-Ch.II dated 12.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Plant Growth Regulator (Suckericide) Brand Name as Power – 10 Containing Decyl Alcohols 90% Min. Emulsifiers 10%	1 Kg	1. Decyl Alcohol (C10, 96% to 99.9%)	0.909 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:35/51/83-ALC1/2010	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01026/AM11/	RLA File :03/95/040/00616/AM11/	Lic.No/Date:0310605958 13.12.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.6.2011.			

38	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Reminder issued on 30.5.2011. Accordingly the case may be re-listed on 15.6.2011..			

39	Case No.:49/51/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01040/AM11/	RLA File :07/21/040/00686/AM11/	Lic.No/Date:0710075986 14.12.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Reminder issued on 30.5.2011. Accordingly the case may be re-listed on 18.5.2011..			

40	Case No.:3/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00707/AM11/	RLA File :10/24/040/00063/AM11/	Lic.No/Date:1010041185 15.12.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.6.2011.			

..	Case No.:4/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/00708/AM11/	RLA File :10/24/040/00062/AM11/	Lic.No/Date:1010041189 15.12.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNM/03/09-10/928 dt. 16.5.2010 stating that the weighted average yield comes to 30.86% whereas the firm has applied at 28% yield, the			

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This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

42434445

Acetamidrid 20% SP	1 Kg	Acetamidrid Technical 99% minimum	0.206 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	Case No.:20/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00724/AM11/	RLA File :03/94/040/00702/AM11/	Lic.No/Date:0310607209 21.12.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011. Reminder issued on 25.2.2011. A D.O. letter to JS (PNG), to go. The case defer consideration of the for four weeks.. Accordingly the case may be re-listed on 15.6.2011.			

47	Case No.:21/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00725/AM11/	RLA File :03/94/040/00703/AM11/	Lic.No/Date:0310607215 21.12.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011. Reminder issued on 25.2.2011. A D.O. letter to JS (PNG), to go. The case defer consideration of the for four weeks.. Accordingly the case may be re-listed on 15.6.2011.			

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Case No.:27/51/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/01018/AM11/	RLA File :03/95/040/00759/AM11/	Lic.No/Date:0310607440 22.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/93/2007-Ch.II dated 20.5.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
STANOX DPEDP (Distearyl Pentaerythritol Diphosphite)	1 Kg	1. Phenol 2. Phosphorus Tri Chloride 3. Stearyl Alcohol	0.786 Kg 0.383 Kg 0.109 Kg
STERO CARE TN 20 (Sorbitan Mono Lauarate 24 mole ethoxylate)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.2517 Kg 0.7682 Kg

STERO CARE TN 80 (Polyethylene Sorbitan Mono Oleate)	1 Kg	1. Sorbitan Mono Oleate 2. Ethylene Oxide	0.256 Kg 9.763 Kg
STERO CARE GMS SE (1) (Glycerol Monostearate)	1 kg	Stearic Acid	0.809 Kg
STERO CARE WE (CPH) (Mixture of 20% of Cetostearyl Alcohol 20 mole Ethoxylate & 80% of Cetostearyl Alcohol)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.845 Kg 0.158 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49	Case No.: 16/51/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Deferred
	HQ File :01/83/050/01007/AM11/	RLA File :03/95/040/00786/AM11/	Lic.No/Date:0310607672 23.12.2010	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.6.2011.			

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Case No.:26/51/83-ALC1/2010	Party Name:STAR EARTH MINERALS PVT. LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/01017/AM11/	RLA File :03/95/040/00796/AM11/	Lic.No/Date:0310608034 27.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/127/2010-Ch.II dated 26.4.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Cerium Carbonate	1 Kg	1. Cerium Hydroxide 2. Sodium Hydroxide	0.737 Kg 0.08 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.: 51/51/83-ALC1/2010	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Deferred
	HQ File :01/83/050/01042/AM11/	RLA File :02/24/040/00170/AM11/	Lic.No/Date:0210152844 30.12.2010	Defer Date:15.06.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.6.2011

52	Case No.: 70/51/83-ALC1/2010	Party Name:TARAK CHEMICALS LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
	HQ File :01/83/050/01061/AM11/	RLA File :34/24/040/00248/AM11/	Lic.No/Date:3410029003 03.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/14/2010-PC.II dated 16.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Oil soluble Demulsifier (SOT 1855)	1 Kg	Phenol Formaldehyde Resin Ethoxylate (EXP 555)	0.05 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.: 69/51/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Deferred
	HQ File :01/83/050/01060/AM11/	RLA File :03/94/040/00849/AM11/	Lic.No/Date:0310609285 04.01.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.6.2011.			

54	Case No.: 67/51/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
	HQ File :01/83/050/01058/AM11/	RLA File :03/94/040/00884/AM11/	Lic.No/Date:0310609404 05.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/46/2010-Ch.II dated 13.12.2010 the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	CHEMTEK R 61 (Sodium Propyne Sulfonate 50%)	1 Kg	1. Sodium Sulphite 2. Propargyl Alcohol	0.333 Kg 0.166 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:63/51/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/01054/AM11/	RLA File :03/95/040/00781/AM11/	Lic.No/Date:0310610016 07.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/93/2007-Ch.II dated 5.5.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
STEROL 1306 (Tri Decyl Alcohol (6) Mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.439 Kg 0.580 Kg
STEROL 1308 (Tri Decyl Alcohol (8) Mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.369 Kg 0.650 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:68/51/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/01059/AM11/	RLA File :03/95/040/00775/AM11/	Lic.No/Date:0310610022 07.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/69/2009-Ch.II dated 16.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
STER PEG 6000 DS (Polyethylene Glycol Di Stearate)	1 Kg	1. Diethylene Glycyl 2. Ethylene Oxide 3. Stearic Acid	0.0165 Kg 0.902 Kg 0.086 Kg
STERO X 405 (Octyl Phenol Poly Glycol Ether 70%/Octyl Phenol 30 mole ethoxylate 70%)	1 Kg	1. Octyl Phenol 2. Ethylene Oxide	0.094 Kg 0.605 Kg
STERO ANS 300	1 Kg	1. Nonyl Phenol	0.131 Kg

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(Alkyl Phenol Polyglycol Ether Sulphate 35%/Sodium Salt of Nonyl Phenol 6 ole ethoxylated Sulphonate 35%)		2. Ethylene Oxide	0.156 Kg
STERO TRS 20 (Tri Decyl Alcohol Ether Sulphate 70%/Sodium Salt of Iso Tri Decanol 13 mole ethoxylated sulphonate 70%)	1 Kg	1. Iso Tri Decanol 2. Ethylene Oxide	0.160 Kg 0.458 Kg
STERO CARE SML (Sorbitan Mono Laurate)	1 Kg	1. Lauric Acid 2. Sorbitol 70%	0.578 Kg 0.751 Kg
STERO CARE ALES (Ammonium Laluryl Ether Sulphate 30% /Lauryl Alcohol 2 mole ethoxylated sulphonate ammonium salt 30%)	1 kg	1. lauryl Alcohol 2. Ethylene Oxide	0.153 Kg 0.069 Kg
STERO CARE LAO (Lauryl Dimethyl Amine Oxide 30%)	1 Kg	Farmin DM 2465 Alkyl Di Methyl Amine	0.280 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 84/51/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
HQ File :01/83/050/01075/AM11/	RLA File :08/24/040/00166/AM10/	Lic.No/Date:0810095325 07.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Reactive Black XRN (Reactive Black Super SN) (Reactive Black ANN) (ye content 65%)	1 Kg	1. Aniline Oil 2. H Acid 3. Meta Pheylene Diamine 4 Sulphonic Acid 4. J Acid 5. Sodium Nitrite 6. Sodium Bi-carbonate	0.226 Kg 0.148 kg 0.030 Kg 0.020 kg 0.097 Kg 0.225 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.: 88/51/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
	HQ File :01/83/050/01079/AM11/	RLA File :08/24/040/00263/AM10/	Lic.No/Date:0810095323 07.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 58 (Dye content 75%)	1 Kg	1. H Acid 2. Para Nitro Aniline 3. Resorcinol 4. Sodium Nitrite	0.253 Kg 0.338 Kg 0.085 Kg 0.173 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.: 89/51/83-ALC1/2010	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Deferred
	HQ File :01/83/050/01080/AM11/	RLA File :08/24/040/00280/AM11/	Lic.No/Date:0810095365 10.01.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.5.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 15.6.2011..			

60	Case No.: 45/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
	HQ File :01/83/050/00813/AM11/	RLA File :08/24/040/00035/AM11/	Lic.No/Date:0810095455 12.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 282 (Acid Brown	1 Kg	1. 6-Nitro 1-Diazo 2-	0.800 Kg

KGR)	Naphthol 4-Sulfonic Acid 2. Beta Naphthol 3. Salicylic Acid 4. 1-Phenyl 3-Methyl 5-Pyrazolone	0.195 Kg 0.160 kg 0.236 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/43/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00820/AM11/	RLA File :17/24/040/00094/AM09/	Lic.No/Date:1710003707 14.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/13/2011-Ch.II dated 27.4.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
PRODUCT-43-DB (Polyoxyethylene 80 Ceto Stearyl Ether)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Ceto Stearyl Alcohol (Off white lakes)	0.931 Kg 0.069 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/43/83-ALC1/2010	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00823/AM11/	RLA File :03/95/040/00839/AM11/	Lic.No/Date:0310611304 17.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/33/2006-PC.II dated 18.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Double Sided Tape (width 620 mm)	1 Sq.meter	Relevant Double Sided Tape (width 1250 mm)	1.008 Sq. meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

63	Case No.:2/51/83-ALC1/2010	Party Name:RUCHIKA CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/00993/AM11/	RLA File :03/95/040/00853/AM11/	Lic.No/Date:0310612036 20.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/38/2006-Ch.II dated 18.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Basic Yellow	1 Kg	1. Diethyl Meta Amino Phenol 2. Ethyl Cyano Acetate 3. Dimethyl Formalhyde 4. Phosphorous Oxychloride 5. Dimethyl Sulfate 6. Ortho Phenylene Diamine	0.742 Kg 0.528 Kg 2.545 Kg 1.456 Kg 1.000 Kg 0.460 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:85/51/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/01076/AM11/	RLA File :30/24/040/00056/AM11/	Lic.No/Date:3010072200 20.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/8/2010-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Benomyl 50% W.P	1 Kg	1. Benomyl Technical (purity 95%) 2. Alkyl Naphthyl Sulphonate 3. Sticking Active Agent (Glue/GMC) 4. Surface Active Agent (Alkyl aryl sulphonate type) 5. Inert Carrier (China Clay)	0.526 Kg 0.020 kg 0.020 kg 0.020 kg 0.414 Kg
	Carbendazim (MBC) Technical not considered, as not allowed in CIB registration, hence only Alkyl Naphthyl Sulphonate allowed.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.: 86/51/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
	HQ File :01/83/050/01077/AM11/	RLA File :30/24/040/00053/AM11/	Lic.No/Date:3010072198 20.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/8/2010-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Phenthoate 50% EC	1 Kg	1. Phenthoate Technical (based on 90% a.i)	0.557 Kg
			2. Emulsifiers (Alkyl aryl sulfonate & polyoxy ethylene ether)	0.050 Kg
			3. Aromex	0.382 Kg
			4. Epichlorohydrin	0.010 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.: 87/51/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
	HQ File :01/83/050/01078/AM11/	RLA File :30/24/040/00054/AM11/	Lic.No/Date:3010072193 20.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/8/2010-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Iprodin 35% W.P	1 Kg	1. Iprodin Technical 95%	0.350 kg
			2. Ethoxylated Derivative of Styrylated of Phenols	0.150 kg
			3. Ethoxylated Polymethacrylated in Propylene Glycol and Water	0.045 Kg
			4. Trihydroxy Propane	0.080 Kg
			5. Xanthane Gum	0.100 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 58/51/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Deferred
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67	HQ File :01/83/050/01049/AM11/	RLA File :03/94/040/00944/AM11/	Lic.No/Date:0310612198 21.01.2011	Defer Date:15.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.6.2011.				

68	Case No.:59/51/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01050/AM11/	RLA File :03/94/040/00946/AM11/	Lic.No/Date:0310612202 21.01.2011	Defer Date:15.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.6.2011.				

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Case No.:66/51/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/01057/AM11/	RLA File :03/95/040/00771/AM11/	Lic.No/Date:0310612113 21.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/18/2010-Ch.II dated 16.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Metconazole Technical 94% Min.	1 Kg	1. Hydrazine Hydrate 80% 2. Formic Acid 85% 3. Sodium Methoxide Solution (28-30%) 4. Methanol 5. Toluene 6. Trimethyl Ortho Formate 7. 1,4 Dioxane 8. Ethyl Cyclohexanone 9. N-Methyl 2-Pyrollidon 10. Dimethyl Adipate 11. Dimethyl Sulfoxide 12. Para Chloro Benzyl Chloride 13. Sodium iodide 14. Dimethyl Formamide	0.430 kg 0.710 kg 2.640 Kg 0.500 Kg 1.077 Kg 0.038 Kg 0.150 Kg 0.260 Kg 1.279 Kg 1.330 Kg 1.110 Kg 1.085 Kg 0.008 Kg 0.210 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	Case No.:82/51/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01073/AM11/	RLA File :22/24/040/00085/AM11/	Lic.No/Date:2210010881 21.01.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.6.2011.			

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Case No.:6/44/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00829/AM11/	RLA File :03/94/040/00444/AM11/	Lic.No/Date:0310612427 24.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/63/2009-Ch.II dated 18.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
SPECTRA 977 (Containing 40% Sodium Allyl Sulfonate, 25% Butynediol, 2 mole ethoxylate and 14% Propargyl Alcohol)	1 Ltr.	1. Allyl Chloride 2. Butynediol 3. Propargyl Alcohol	0.210 Kg 0.150 Kg 0.140 Kg
NICKEL ADDITIVE 220 (Containing 30% Sodium Allyl Sulfonate, 20% Sodium Allyl Sulfonate, 20% Sodium 3-Chloro-2-Hydroxy Propane Sulfonate, 23% Saccharin)	1 Ltr.	1. Allyl Chloride 2. Epichlorohydrin 3. Saccharin	0.150 Kg 0.131 Kg 0.230 Kg
NICKEL LEVELLER 244 (Electroplating Additive Containing 10% Propargyl Alcohol & 10% Saccharin)	1 Ltr	1. Propargyl Alcohol 2. Saccharin	0.100 kg 0.100 Kg
ZINCALITE CLZ 780 M (Electroplating Brightner – Containing 5% Sodium Gluconate, 4% Polyvinyl Alcohol (Polysizer 173))	1 Ltr.	1. Sodium Gluconate 2. Polyvinyl Alcohol (Polysizer 173)	0.050 Kg 0.040 Kg

ZINCALITE CLZ 780 R Electroplating Brightner – (Containing 2.5% Triton QS 15 & 7.5% Sodium Gluconate)	1 Ltr.	1. Triton QS 15 (Amphoteric Surfactant) 2. Sodium Gluconate	0.025 Kg 0.075 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00913/AM11/	RLA File :17/24/040/00120/AM09/	Lic.No/Date:1710003752 08.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/13/2011-Ch.II dated 2.5.2011 the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
PRODUCT-4806 (Polyoxyethylene Tridecyl Ether) (Tridecyl Alcohol 6 mole ethoxylate)	1 Kg	1. Tridecyl Alcohol (Isotridecanol) 2. Ethylene Oxide	0.431 Kg 0.567 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/47/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00914/AM11/	RLA File :03/94/040/00928/AM11/	Lic.No/Date:0310615097 09.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/63/2009-Ch.II dated 18.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
ZINCBRITE 160 C BRIGHTNER (Electroplating Brightner – Containing 30% of adduct of Hexamine with Epichlorohydrin & 48% of adduct of ethylenediamine	1 Ltr.	1. Epichlorohydrin 2. Lugalvan G 35 3. Polyvinyl Alcohol (Polysizer 173)	0.460 kg 0.028 Kg 0.025 Kg

& Epichlorohydrin)			
MONICOL PURIFIER (Electroplating Additive – Containing 15% Polyvinyl Alcohol (Polysizer 173)	1 Ltr.	Polyvinyl Alcohol (Polysizer 173)	0.150 Kg
NICKEL SULPHATE (Electroplating Salt – Containing 22.5% Nickel Metal)	1 Kg	Nickel Metal	0.225 Kg
NICKEL CHLORIDE (Electroplating Salt – Containing 24% Nickel Metal)	1 Ltr.	Nickel Metal	0.240 kg
ZINCBRITE 16 ZINC SALT (Electroplating Salt – Containing 70% Sodium Cyanide)	1 kg	Sodium Cyanide	0.700 Kg
GINTHOX Q 558 M (Electroplating Passivation – Containing 23% Polyvinyl Alcohol (Polysizer 173)	1 Kg	Polyvinyl Alcohol (Polysizer 173)	0.230 kg
GINBOND 812 Electroplating Cleaner – (Containing 30 Polyvinyl Alcohol (Polysizer 173)	1 Kg	Polyvinyl Alcohol (Polysizer 173)	0.300 Kg
GINBOND 814 (Electroplating Cleaner – Containing 30% Sodium Gluconate)	1 Kg	Sodium Gluconate	0.300 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 4/47/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status: Case Approved
HQ File :01/83/050/00915/AM11/	RLA File :03/94/040/00945/AM11/	Lic.No/Date:0310615131 09.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 14010/63/2009-Ch.II dated 18.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
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SOLAR PPS – OH 8000 (Electroplating Reaction product – Chemical Name -1(2Hydroxy-3- Sulphopropyle) Pyridinium Hydroxide, Inner Salt)	1 Kg	1. Epichlorohydrin 2. Pyridine	0.528 Kg 0.405 Kg
SOLAR DEP 151 (Electroplating Reaction product – Chemical Name – N-N Diethyle- 2 Propyne-1-Amine)	1 Kg	Propargyl Alcohol	1.98 Kg
SOLAR PME 900 (Electroplating Reaction product – Chemical Name – Ethoxylated Propargyl Alcohol)	1 Kg	Propargyl Alcohol	0.620 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:5/47/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Deffered
HQ File :01/83/050/00916/AM11/	RLA File :03/94/040/00988/AM11/	Lic.No/Date:0310615216 10.02.2011	Defer Date:18.05.2011
Decision : The Committee considered the case as per agenda. The application was refer to DC(MSME) for providing the comments. U.O issued on 31.5.2011. Accordingly the case may be re-listed on 15.6.2011.			

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Case No.:6/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00917/AM11/	RLA File :17/24/040/00097/AM09/	Lic.No/Date:1710003779 10.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/13/2011-Ch.II dated 2.5.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
GASTAL TDA 6 (Polyethylene Glycol Tridecyl Ether 6 Ethylene Oxide) (Tridecyl Alcohol 6 mole	1 Kg	1. Tridecyl Alcohol (Iso Tridecanol) 2. Ethylene Oxide	0.431 Kg 0.567 Kg

ethoxylate)			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:7/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/00918/AM11/	RLA File :17/24/040/00035/AM10/	Lic.No/Date:1710003780 10.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/13/2011-Ch.II dated 2.5.2011 the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	PRODUCT - 4713 (Polyoxyethylene Tridecyl Alcohol) (Tridecyl Alcohol 7 mole ethoxylate)	1 Kg	1. Iso Tridecanol (Tridecyl Alcohol) 2. Ethylene Oxide	0.393 Kg 0.606 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.:10/47/83-ALC1/2010	Party Name:PUNE METAGRAPH	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Deffered and Re-indexed
	HQ File :01/83/050/00921/AM11/	RLA File :31/24/040/00230/AM11/	Lic.No/Date:3110046900 11.02.2011	Defer Date:18.05.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 31.5.2011. Accordingly the case may be re-listed on 15.6.2011.			

79	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.6.2011.			

Case No.:12/47/83-ALC1/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
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HQ File :01/83/050/00923/AM11/	RLA File :03/95/040/00886/AM11/	Lic.No/Date:0310615948 14.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/99/2006-Ch.II dated 17.1.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Polyoxyl 40 Castor Oil/Polyoxyl 40 Surface Active Agent	1 Kg	2. Ethylene Oxide	0.688 Kg
(Item No.1 : Castor Oil is not allowed under para 4.7)			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:13/47/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00924/AM11/	RLA File :03/95/040/00909/AM11/	Lic.No/Date:0310615973 14.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/53/2008-Ch.II dated 6.12.2010 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Stannous Chloride Dihydrate (Tin Content 52.5%)	1 Kg	Tin Ingots (Purity 99.5%)	0.525 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:14/47/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00925/AM11/	RLA File :03/94/040/00980/AM11/	Lic.No/Date:0310615986 14.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/46/2010-Ch.II dated 8.12.2010 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
TEKNOLITE ALS (Nickel Intermediate) (Sodium allyl sulfonate 40%)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride	0.240 Kg 0.156 Kg

TEKNOLITE BDA (3 Butene-2-one-4-Phenyl)	1 Kg	1. Benzaldehyde 2. cetone	0.764 Kg 0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:21/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01012/AM11/	RLA File :03/94/040/01100/AM11/	Lic.No/Date:0310620858 11.03.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dt. 30.5.2011.. Accordingly the case may be relisted on 15.6.2011			

84	Case No.:23/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01014/AM11/	RLA File :17/24/040/00006/AM11/	Lic.No/Date:1710003844 11.03.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 15.6.2011			

85	Case No.:24/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01015/AM11/	RLA File :17/24/040/00016/AM11/	Lic.No/Date:1710003845 11.03.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 15.6.2011			

86	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.6.2011.			

	Case No.:83/51/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01074/AM11/	RLA File :10/24/040/00129/AM11/	Lic.No/Date:1010042123	Defer

87			15.03.2011	Date:15.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.6.2011.				

88	Case No.:92/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01083/AM11/	RLA File :03/94/040/01078/AM11/	Lic.No/Date:0310621423 16.03.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011.. Accordingly the case may be relisted on 15.6.2011			

89	Case No.:91/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01082/AM11/	RLA File :03/94/040/01082/AM11/	Lic.No/Date:0310621419 16.03.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 15.6.2011 . Accordingly the case may be relisted on 15.6.2011			

90	Case No.:94/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01085/AM11/	RLA File :17/24/040/00028/AM11/	Lic.No/Date:1710003863 16.03.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011.. Accordingly the case may be relisted on 15.6.2011			

91	Case No.:95/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
	HQ File :01/83/050/01086/AM11/	RLA File :17/24/040/00029/AM11/	Lic.No/Date:1710003864 16.03.2011	Defer Date:15.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 15.6.2011			

	Case No.:1/3/83-ALC1/2011	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
	HQ File :01/83/050/00046/AM12/	RLA File :03/95/040/01033/AM11/	Lic.No/Date:0310625972 11.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/46/2005-Ch.II dated 30.7.2010 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Heat Transfer Media (Diphenyl) Containing Diphenyl 25% Diphenyl Oxide: 75%	1 Kg	1. Diphenyl 2. Phenol 3. Monochloro Benzene	0.250 Kg 0.309 Kg 0.523 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/3/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Deferred
HQ File :01/83/050/00047/AM12/	RLA File :09/24/040/00002/AM12/	Lic.No/Date:0910046369 12.04.2011	Defer Date:15.06.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.6.2011

Case No.:1/7/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00108/AM12/	RLA File :03/95/040/00096/AM12/	Lic.No/Date:0310630352 10.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/93/2007-Ch.II dated 12.2.2010 the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
STEROL 1202 CI (Lauryl alcohol 2 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.701 Kg 0.318 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/7/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2011 18.05.2011	Status:Case Approved
HQ File :01/83/050/00109/AM12/	RLA File :03/95/040/00035/AM12/	Lic.No/Date:0310630368 10.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/10/2010-Ch.II dated 10.5.2011 the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
STERO CO 360 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 45 mole ethoxylate)	1 Kg	Ethylene Oxide	0.680 Kg
STEROL 1005 (Iso Decyl Alcohol Ethoxylate)	1 Kg	1.Iso Decyl Alcohol 2. Ethylene Oxide	0.473 Kg 0.526 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:30.05.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer